
(2018) 08 CHH CK 0211
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 5262 Of 2018

Shila Dhritlahare

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 21-08-2018

Acts Referred:

Citation : (2018) 08 CHH CK 0211

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : U.R. Koshaley, Arvind Dubey

Final Decision : Allowed/Disposed Of

Judgement

P. Sam Koshy, J

1. The limited prayer which the petitioner has sought for in the present writ petition is for a direction to the respondents for an early conclusion of the departmental enquiry.

2. The petitioner in the instant case is posted as Supervisor in the Women and Child Development Department. The petitioner has been subjected to disciplinary proceeding and the same is pending consideration for quite some time. The only request the petitioner makes is, for a direction to the respondents for an early conclusion of the department enquiry.

3. Learned counsel for the State does not have any objection in disposing of the writ petition acceding the prayer of the petitioner.

4. Accordingly, the writ petition is disposed of with a direction to respondent no.2 to issue appropriate direction to the Enquiry Officer ensuring that the departmental enquiry is concluded at the earliest preferably within a period of six months from the date of receipt of copy of this order.

5. Learned counsel for the State shall issue necessary instructions to respondent no.2 for issuance of appropriate directions.
6. The writ petition stands allowed and disposed of accordingly.